

Central Administrative Tribunal, Lucknow Bench, Lucknow

CONTEMPT PETITION NO.105/2006

IN

ORIGINAL APPLICATION No.142/2004

This the 26th day of August, 2009

Hon'ble Ms. Sadhna Srivastava, Member (J)

Hon'ble Dr. A.K. Mishra, Member-A

1. Dileep Balmiki, aged about 30 years Son of Late Sri Sabir, Resident of Sector-22, Lav-Kush Nagar, Lucknow.
2. Krishna Kumar, aged about 28 years Son of Sri Hari Prasad, Resident of 539-Kha/31, Badi Jugauli, Gomti Nagar, Lucknow.
3. Raju, aged about 30 years, Son of Sri Sunder Lal, Resident of C-469, Deen Dayal Puram Tekrohi, Indira Nagar, Lucknow.

.....Applicant

By Advocate: Shri Rakesh Kunar holding brief for Shri Anurag Srivastava.

Versus

1. Sri Anil Kr. Bhatnagar, Chief Commissioner, Central Excise and Custom, Kendriya Bhawan, Aliganj, Lucknow.
2. Sri R.K. Pandey, Commissioner, Custom, Kendra Bhawan, Aliganj, Lucknow.
3. Mrs. Kiran Verma, Joint Commissioner, P&V Custom, Kendriya Bhawan, Aliganj, Lucknow.
4. Ms. M.S. Arora, Commissioner, Custom, Kendriya Bhawan, Aliganj, Lucknow.
5. Sri Rajesh Dingra, Chief Commissioner, Central Excise & Custom, Kendriya Bhawan, Aliganj, Lucknow.
6. Sri Devendra Singh, Commissioner Custom, Kendriya Bhawan, Aliganj, Lucknow.

.....Respondents

By Advocate: Shri K.K. Shukla.

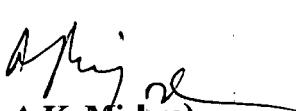
ORDER (Oral)

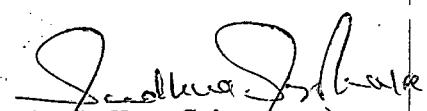
Hon'ble Ms. Sadhna Srivastava, Member (J)

Shri Rakesh Kunar holding brief for Shri Anurag Srivastava, counsel for applicant.

Shri K.K. Shukla, counsel for respondents stated that this C.C.P. has been filed alleging non-compliance of interim order dt.28.4.2006 passed in O.A.No.142/2004. He further submitted that the OA has already been dismissed for want of prosecution on 5.12.2008. Till date no restoration application has been filed on behalf of the applicant for recalling the order therefore, at this stage, C.C.P. does not survive.

In view of the above C.C.P. is dismissed. Notices stands discharged.


(Dr. A.K. Mishra)
Member (A)


(Ms. Sadhna Srivastava)
Member (J)